

THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI SIDDHESHWAR PRASAD): (a) to (c). On the basis of the capacities developed, the Heavy Engineering Corporation and the Heavy Electricals (India) Ltd. are in a position to supply equipment required by the steel, power and other industries in the Fourth Plan period. The requirements of equipment for steel, power and other industries in the Fifth Plan period is being studied by Government. The decision on the question of augmenting the existing capacities or setting up new capacities to meet the requirements of the Fifth Plan period would be taken at the appropriate time after the studies initiated by Government are completed.

Rehabilitation of Families of Killed Soldiers and Crippled Soldiers

3536. **SHRI E. V. VIKHE PATIL:** Will the Minister of DEFENCE be pleased to state:

(a) whether all the men of armed forces who were either killed or crippled during Indo-Pak war and their families have been rehabilitated; and

(b) if not, the number of such men and their families who have yet to be rehabilitated?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) and (b). The main facility provided for this purpose to the widows and dependents of the armed forces personnel killed in action in the Indo-Pak conflict, 1971 and those who are permanently disabled as a result of injuries sustained there in is the liberalised pensionary award. In the case of widows and dependents of those killed, the enhanced awards or pending enquiry awards equal in

amount to the enhanced pension have been sanctioned in all the eligible cases. The processing of the pensionary awards in the case of those who are invalided out of service as a result of the injuries sustained in action is taken in hand immediately on their invalidment. Since a majority of the disabled servicemen are still undergoing treatment in various military hospitals, their cases will be processed on their actual invalidment out of service.

2. In addition, the children of those killed and permanently disabled are entitled to free education upto the first degree level including the cost of books and stationery, uniforms, if compulsory, boarding and lodging charges, where the children are putting up in hostels, while studying in educational institutions recognised by the Government. Entitlement cards have been issued to all the eligible children of the deceased personnel for availing of these facilities. In the case of those who are invalided out of service, action for the issue of the cards will be taken by the respective Service Headquarters as soon as their invalidment orders are out.

3. Preferences have been extended in employment, upto two dependents of the deceased servicemen. Those permanently disabled have also been accorded priority for the purpose of employment in the Central Government. Arrangements have also been made for extending assistance in carrying out self-employment schemes and vocational training. These two sets of concessions are being operate through different Ministries and Organisations of the Central Government, State Governments and public sector enterprises both of the Centre and the State Governments. No permanently disabled serviceman is discharged from service till a job has been identified for him or a self-employment facility secured.